श्री सुरेश कलमाडी : वह काफी काबिल

श्री सुवहमण्यम स्वामी : ग्राप उनको कह रही हैं कि हमें न परेशान करें या हमें flight safety angle. But a कहरही हैं कि उन्हें परेशान मत करें।

उपसभापति : स्राप एक दूसरे को परेशान अत करिए ।

उपसभाध्यक्ष (श्री शंकर दयाल जिह) भी दीका राम के सरी:

- एवहभारतक (को शंकर क्याल विस्) :-मान्यवर, ग्रपनी खुद की तरफ से ग्रीर **अपने**दल की तरफ से मैं श्रापको बधाई देता हं। ग्राप बहुत पुराने स सद हैं। अ।पकी स्रावाज से सदन ध्वराता रहा है । यहां से मैं ग्रापको श्राक्ष्यस्त कहना चाहता है कि ग्रापको हम सबका पूरा-पूरा सहयोग मिलेगा । स्रापकी कामयाबी की हम पूरे तरीके से अपेक्षा करते है।

श्री प्रमोद महाजन: ग्रव ग्रापकी खामोशी हमको बबरा देगी।

डा॰ रत्नाकर पाण्डेय : हम ग्रापका स्वागत करते हैं । 🚓 का 🕬

कुमारी सरोज खापर्ड : ग्रापके स्वागत में हम भी अपने को शरीक करते हैं।

श्री सुक्रहमण्यम स्त्रामी: सिर्फ मैंने स्वागत नहीं किया ।

उपसभाध्यक्षः ग्राप सब माननीय सदस्यों .का जो स्त्रशगत ग्रौर सौहार्द मिला ग्रौर **म्रापने** जो बधाई दी, उसे म्रपने साथ ग्रहण करते हुए भ्रौर स्राभार व्यक्त करते हुए कार्य प्रारंभ करता हूं।

Delay in Resuming Flights of Airbus A-320

SHRI SURESH KALMADI (Maharashtra); My Special Mention relates to the A-320 bungling by the National Front Government. This airciast has been hanged without a trial at all. In the last six months it has been grounded the country has lost over Rs. 200

crores. It is indeed a shame. A series of comical decisions were taken by this Government with first grounding the aircraft without technical advice and not going into political decision it was that they grounded the aircraft. They appointed the Ramdas Committee; they appointed the Justice Bhatt Committee. Mr. Arif assurance on the floor of Khan gave the House that the aircraft will not fly again till the Justice Bhatt Committee report was received and the Government had studied it. They now eat their words and say that the aircraft will fly because the Ramdas Committee has submitted the Report. But the Ramdas Committee has thing to do with the air crash. It just went into the routine questions of the Airbus, what it should what should be the procedure for the pilots etc. etc.

Mentions

He made a categorical statement in the House that the pilots will fly the aircraft only after the High Court Judge submits his report. How is it that the Government has change its On top of it, they announced mind? that the aircraft will fly again. Lot of Members of Parliament were to fly. Lot of Press people were invited to fly. I do not know what happened after that. The aircraft is not flying. After announcing the dule, why the aircraft is not flying? They say because Arif Mohd. Khan resigned on the same day that is why it was not flown. What is the conbetween Arif Mohd. Khan's nection resignation and the flying of the They say that the pilots are craft? not agreeing to fly the aircraft. If the pilots are not agreeing to fly the aircraft why did you not have discussions with them before you announced that the aircraft will fly? reason is confrontation between Prime Minister's office and the Civil Aviation Ministry. They are not getting along. Both of them have taken the entire Indian public for a ride for the last six months. It was a political decision. There was nothing

[Shri Suresh Kalmadi]

wrong with the purchase of the craft, it testifies to the fact that the aircraft is having high premium. We can sell the aircraft for double the price today. Arif Mohd. Khan told the House that these aircraft are go~ ing to be leased out. He said that these aircraft are going to be sold. What happened to that announcement on the floor of the House? Within six months this Government has changed its attitude so many times. Now they say that the aircraft is going to fly without Justice Bhatt Committee's report which interviewed so many people. Without knowing anything they have taken a decision. That means it was a wrong decision. They already have DGCA report which said "This aircraft is all right. " They have already got an interim report based on interviewing various people including the voice recordsr. The flight data recorder also says that it is not the aircraft's fault. Then why was aircraft not flying? Although six months have elapsed, still it is not flying. Nowhere it has happened like this. The whole world is laughing at us. This is one of the most advanced aircraft in the world. Today it is lying somewhere in the hangar with cockroaches. We have already Rs. 200 crores on account of not flying it. We see nowhere in the horizon the aircraft taking off. What a bungling? Are they going to explain to the Indian public or not? We have lost by of communications. Thousands of travellers, lakhs of travellers who have got work in Bombay, Delhi and Madras have not been able to go because of the wrong decision of the Government. These people talk of value-based politics. I want to ask them; Did you consult the Indian Airlines when you grounded the aircraft? did not consult them;. Did you consult them: when you decided that you will lease out the aircraft? You did not consult them. Did you consult them when you decided that the aircraft will set off again? You did not consult them. After every subsequent decision of the Government, you

ask the Indian Airlines Board to put a stamp on it. to accept whatever the Government has decided. Is this the value-based politics yon are playing? This incident of the Airbus has shown that this Government is incompeteni. This Government has been grounded in the last six months and they have grounded the Airbus also. Now you have bungled like mad. Let the Airbus take off again. Let the Communications be improve in the country. Already you have made Justice Bhatt's Committee irrelevant. There have been so many factors already which have come to show that the aircraft Is air-worthy. It is unfortunate that in the last six months instead of improving the pilot training facilities, instead of building up infrastructural facilities you have grounded the aircraft. We all admit that we lack in infrastructural facilities but nothing has been done you have all been waiting for the report to come from Justice Bhatt. It is very unfortunate. If the Government is moving like this and if it so much engrossed in their own troubles, if they have no solution for these problems, how can they run the country? I hope the dispute between the Prime Minister's office and the Civil Aviation Ministry will be sorted out at the earliest and the travelling public is not put to inconvenience.

THE VICE-CHAIRMAN SHRI SHANKAR DAYAL SINGH): Shri Ajit P. K. Jogi. Absent. Shri Subramanian Swamiji.

Demand for Early Action on Ram Janambfioonii Issue

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Mr. Vice-Chairman, it is a pleasure that in your maiden performance as Vice-Chairman I got an opportunity from you to speak on a Special Mention today. I rise today to make a Special Mention on a topic of great and urgent importance that of the Ram Janambhoomi Mandhir controversy.. As a de-